

**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)**

TUESDAY, THE SIXTEENTH DAY OF JULY
TWO THOUSAND AND TWENTY FOUR

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SHRI JUSTICE ANIL KUMAR JUKANTI**

I.A.No.4 of 2024

IN

WRIT PETITION NO: 13185 OF 2024

Between:

Aadhar Housing Finance Ltd., Kukatpally Branch 15-21-42/1/5-6 & 7 New Bus Stop Sai Vikram Towers Hyderabad Represented by its authorized officer Mr.Deepak G.

...PETITIONER

AND

1. S. Rajesh, S/o. Not Known, Age Major, Occ. Business, R/o. H.No.1-38-3576, Indiramma Nagar, Rasoolpura, Secunderabad.
2. Smt. Pulamma, W/o. Not Known, Age Major, Occ. Housewife, R/o. H.No.1-38-3576, Indiramma Nagar Rasoolpura, Secunderabad.
3. Danthuri Naveen, S/o. Not Known, Age Major, Occ. Business, R/o. H.No.2-24-108/14/A/1 Laxmi Narayan Nagar Colony, IDA, Uppal, Hyderabad-500039.
4. Debt Recovery Appellate Tribunal, Kolkata, Represented by its Registrar.
5. Debt Recovery Tribunal-2, Hyderabad, Represented by its Registrar.

...RESPONDENTS

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to restore IA.No.1 and 2 of 2024 in/and WP No. 13185 of 2024 which was dismissed for default on 11.06.2024 in the interest of justice.

This petition coming on for hearing, upon perusing the petition and affidavit filed in support thereof and upon hearing the arguments of **SRI ABHINAV KRISHNA UPPALURI**, appearing on behalf of Petitioner and NONE APPEARED, on behalf of Respondents, **The Court made the following: ORDER**

Mr. Abhinav Krishna Uppaluri, learned counsel for the petitioner.

Heard on I.A.No.4 of 2024, an application seeking restoration of the writ petition namely W.P.No.13185 of 2024.

No notice of this interlocutory application is required to the respondents as they were not represented in the writ petition, as in the writ petition notice is yet to be issued.

For the reasons assigned in the application, duly supported by an affidavit, order dated 11.06.2024 is hereby recalled and W.P.No.13185 of 2024 is restored to file.

Accordingly, I.A.No.4 of 2024 is allowed.

//TRUE COPY//

**SD/- T. TIRUMALA DEVI
ASSISTANT REGISTRAR**

SECTION OFFICER

To,

1. The Registrar, Debt Recovery Appellate Tribunal, Kolkata.
2. The Registrar, Debt Recovery Tribunal-2, Hyderabad.
3. The Section Officer, Posting Section, High Court for the State of Telangana at Hyderabad.
4. The Section Officer, Writ DB Section, High Court for the State of Telangana at Hyderabad.
5. The Section Officer, Writ Non-Service Section, High Court for the State of Telangana at Hyderabad.
6. One CC to **SRI ABHINAV KRISHNA UPPALURI, Advocate [OPUC]**
7. Two CD Copies

**BSR
GJP**



HIGH COURT

DATED: 16/07/2024



ORDER

I.A.No.4 of 2024

IN

WP.No.13185 of 2024

ALLOWING THE I.A. &
W.P. IS RESTORED TO FILE

⑨
19/09/24
KYS